

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1321/95

New Delhi this the 14th day of February 1997

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

1. Amit Kumar Sharma,
S/o Shri Sushil Kumar Sharma

2. Ms. Shashi Gupta,
W/o Shri Suresh Kumar,
D/o Shri Satya Pal Gupta

3. Suraj Bhan
S/o Shri Risal Singh,

(Applicant in person)

....Applicants

Versus

1. The Union of India,
through the Secretary of the
Government of India,
Ministry of External Affairs,
South Block,
New Delhi-110 011.

2. The Regional Passport Officer,
Hudco Trikoot-3,
Bhikaji Cama Place,
R.K.Puram, New Delhi.

....Respondents

(By Advocate: Shri N.S.Mehta)

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Applicants who are working in the Office of Regional Passport Office, New Delhi, seeking a direction to the respondents to consider their case for regularization with consequential benefits. None for the applicant when the case was called out even on the second call. Shri N.S. Mehta counsel for the respondents appeared and heard. Shri Mehta has invited our attention to the judgement dated 30.10.96 in OA 2284/94 Giriraj Sharma and connected case wherein the respondents had been directed to consider the case of the applicants.

for grant of temporary status and regularisation in terms of the scheme contained in OM dated 10.9.93 issued by the D.O.P.T. Govt. of India. Shri Mehta states that the present case is in all fours with OM 2284/94 and prima-facie we have no reasons to doubt the same. Under the circumstances this OM is disposed of with a direction to the respondents to consider the case of the applicant for grant of temporary status and regularisation in terms of D.O.P.T. Scheme dated 10.9.93. We direct accordingly.

2. The OM stands disposed of. No costs.

A Vedavalli

(Dr.A.Vedavalli)
Member(J)

S.R.Kidige
(S.R.Kidige)
Member(A)

CC.